

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-229/PB/2019
IA(DIS)/16/2024

IN THE MATTER OF:

M/s. Shri Ram Transport Finance Co. Ltd.

...PETITIONER

Vs.

M/s. Transgulf Frozen Food Containers Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Mukesh Kumar Jain

For the Liquidator

:Adv. Dyuti Ghai.

For the Respondent/Corporate Debtor :

ORDER

IA(DIS)/16/2024

Ld. Counsel on behalf of the Applicant is present and submitted that in terms of order dated 22.05.2024 they have served the Respondents and have filed the proof of service. None appeared on behalf of the Respondents court officer may issue e-notice to Respondent No. 1 and 2 for appearance and filing their response. List the matter on **23.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)